

68

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD

OA 45/91.

Dt. of Order: 28-12-93.

D.Vasudeva Murthy

....Applicant

Vs.

1. Union of India rep. by
The Secretary, Ministry of Environment,
& Forests, New Delhi.
2. Union Public Service Commission, rep.
by its Secretary, Dholpur House, New Delhi.
3. The State of Andhra Pradesh, rep.
by the Chief Secretary to Govt.,
G.A.D.(Sec)Department, Secretariat Buildings,
Hyd.
4. Principal Chief Conservator of Forests,
Govt. of Andhra Pradesh, Hyd.
5. B.Trinadha Rao
6. K.N.Bansjee
7. Mir Masood Ali Khan

....Respondents

-- -- --

Counsel for the Applicant : Shri Y.Suryanarayana

Counsel for the Respondents : Shri N.R.Devraj, Sr.CGSC
Shri D.Pandu Ranga Ready, for
RR 3 & 4.
Mr. M.P. Chaudhary, for R.5.

-- -- --

CORAM:

THE HON'BLE JUSTICE SHRI V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

-- -- --

.....2.

Copy to:-

1. The Secretary, Ministry of Environment, & Forests, Union of India, New Delhi.
2. Secretary, Union Public Service Commission, Dholpur House, New Delhi.
3. Chief Secretary to Govt., GAD(SEC) Department, State of Andhra Pradesh, Secretariat, Hyderabad.
4. Principal Chief Conservator of Forests, Govt. of A.P. Hyd.
5. One copy to Sri. Y.Suryanarayana, advocate, CAT, Hyd.
6. One copy to Sri. N.R.Devaraj, Sr. OGSC, CAT, Hyd.
7. One copy to Sri. D.Panduranga Reddy, Spl. counsel for AP.
8. One copy to Library, CAT, Hyd.
9. One spare copy.
10. One copy to Mr. M.P. Chandra Murli, Advocate, 1-7-1391.
Rsm/- SRK Neger, Golkonda & Roads, Dist - 47.

Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, Vice Chairman)

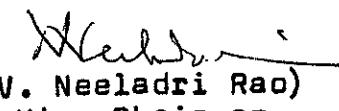
Heard Sri Y. Suryanarayana, learned counsel for the applicant and Sri N.R. Devaraj, learned standing counsel for the Central Government and Sri D. Panduranga Reddy, learned standing counsel for AP State Government.

2. This OA was filed praying for declaration that the select list of the members of the State Forest Service for who are the year 1989, ~~were~~ held suitable for promotion to the Indian Forest Service (IFS) by the select committee/meeting held ~~at~~ Hyderabad in February, 1990, which is approved by the Government of India in consultation with the Union Public Service Commission in November, 1990 and communicated to Government of A.P. Who in turn had communicated the aforesaid select list to the Principal Chief Conservator of Forests, AP Hyderabad, as per memo dated 28-11-1990 ~~was~~ is arbitrary, unconstitutional and illegal and to quash the consequential GO Rt.No.1006 Energy, Forests, Environment, Science and Technology (ForeII) Department, dated 17-12-1990.

3. Sri D. Panduranga Reddy, learned counsel for R-3 and R-4 submitted that no further orders in this OA are necessary as the applicant herein ~~was~~ was already selected for Indian Forest Service and appointed for the same.

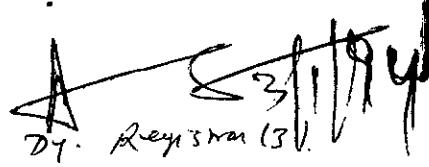
4. In the circumstances referred to, this OA is closed as no further order is necessary. No costs.


(R. Rangarajan)
Member (Admn)


(V. Neeladri Rao)
Vice Chairman

Dated : December, 28, 93
Dictated in the Open Court

sk


D.Y. Rayman (3)

CML 12 --- 3/-